

वित्त मंत्रालय में राज्य मंत्री (श्री जुलफिकारउल्ला) : (क) से (ग) यह प्रतीत होता है कि माननीय सदस्य निरोक्षी सहायक आय-कर आयुक्त, बरेली के पद का उल्लेख कर रहे हैं। कानपुर में आय-कर आयुक्त (सैण्ट्रल) के एक नये अधिकार-क्षेत्र के सृजन का ध्यान में रखते हुए, निराक्षी सहायक आयकर आयुक्त, बरेली के पद का निरोक्षी सहायक आय-कर आयुक्त (सैण्ट्रल) के पद में बदल दिया गया था। कर-दातों का हो रही अनुविधा का देखते हुए आय-कर आयुक्त, लखनऊ ने निराक्षी सहायक आय-कर आयुक्त-बरेली के पद का फिर से चालू करने की सिफारिश की है।

[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLA) : (a) to (c) It appears that the Hon'ble Member is referring to the post of Inspecting Assistant Commissioner of Income-tax, Bareilly. The post of Inspecting Assistant Commissioner of Income-tax, Bareilly was utilised for conversion into that of Inspecting Assistant Commissioner of Income-tax (Central) in view of the creation of a new charge of Commissioner of Income-tax, (Central) at Kanpur. The Commissioner of Income-tax, Lucknow has recommended the revival of the post of Inspecting Assistant Commissioner of Income-tax, Bareilly, in view of the inconvenience caused to the tax-payers.]

Export of Jute Goods

2064. SHRI ANANDA PATHAK : Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state :

(a) the names of the countries to which jute goods were exported during each of the years 1975-76, 1976-77 and 1977-78 together with the quantities exported and the nature of such goods ;

(b) the particulars of the exporters and the foreign buyers ; and

(c) the names of the jute mills and jute export-house which have been permitted to open their sales offices in foreign countries during the above period, together with the names and addresses of such sales offices in foreign countries?

[English translation.]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG) : (a) A statement is attached. [See Appendix CVI, Annexure No. 115].

(b) Export figures are not compiled party-wise.

(c) No jute mill or export house other than M/s. Duncan International Limited have any sales office in any foreign country. The address of the Sales Office of M/s. Duncan International Limited is : Flat No. 925, Nelligwynn House, London.

Subsidy paid by the State Chemicals and Pharmaceutical Corporation of India to M/s. Boehringer Knoll

2065. SHRI M. ANANDAM :

SHRI ARVIND GANESH KULKARNI :

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state :

(a) whether any subsidy has been paid by the State Chemical and Pharmaceutical Corporation of India to M/s. Boehringer Knoll on chlorophenical powder during the period from the 1st April, 1978 to the 30th July, 1978;

(b) if so, what is the basis on which it has been paid ; and

(c) whether any objections were raised by the Government Audit party against such payments ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG) : (a) No, Sir.

(b) and (c) Do not arise.

Purchase of Erythromycin and L-Base by the State Chemicals and Pharmaceuticals Corporation of India

2066. SHRI M. ANANDAM :

SHRI ARVIND GANESH KULKARNI :

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state :

(a) whether Government are aware that the State Chemicals and Pharmaceuticals Corporation of India has purchased Erythromycin and L-Base at very high prices resulting in huge losses and accumulation of stock ; and

(b) if so, what action has been taken against the officers responsible therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG) : (a) The State Chemicals and Pharmaceuticals Corporation has not purchased Erythromycin and L-Base at very high prices resulting in heavy losses and accumulation of stocks. The purchases were made on the basis of competitive offers received against global tenders keeping in view the availability of foreign exchange and the technical suitability of the drugs. A certain amount of stock inventory is considered desirable for drug items due to their critical life saving nature.

(b) Does not arise.

L.I.C. Loan to D.D.A. for Building of Houses in the Chittaranjan Park New Delhi

2067. **SHRI JAHARLAL BANERJEE:** Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Life Insurance Corporation of India advanced a loan of Rupees one crore to the Delhi Development Authority for the construction of 272 houses for the allottees of land in the Chittaranjan Park, New Delhi in 1970-71 ;

(b) if so, what are the terms and conditions of the loan ;

(c) whether the D.D.A. has since completed the work in accordance with the terms and conditions of the loan ; and

(d) if not, what are the reasons therefor, and what action has been taken by the Life Insurance Corporation in the matter ?

THE MINISTER OF FINANCE (SHRI H. M. PATEL) : (a) to (d) On 3-6-71 the Life Insurance Corporation of India advanced a loan of Rs. 1 crore to the Delhi Development Authority for construction of residential houses for allottee-members of the East Pakistan Displaced Persons' Cooperative Housing Society Ltd. in Chittaranjan Park, New Delhi. The loan carried interest at 6½% per annum payable half-yearly, and the principal was repayable in 25 equal annual instalments. The loan did not carry any condition regarding the number of houses which the DDA would construct or the period during which the construction would be completed. The DDA initially proposed to construct 280 houses but the

number was subsequently reduced to 271. It is gathered that by March, 1976 DDA completed construction of 207 houses, with 18 more houses under construction at that time.

Distribution of soda Ash

2068. **SHRIMATI LEELA DAMC-DARA MENON :**

SHRI JAGJIT SINGH ANAND :

SHRIMATI MARGARET ALVA :

SHRIMATI SUSHILA SHANKAR ADIVAREKAR :

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state :

(a) whether it is a fact that the State Chemicals and Pharmaceutical Corporation of India Limited has advertised and asked the industries to register their demand with the Corporation for imported soda ash ;

(b) what are the norms and conditions laid down by Government for allotment and distribution of soda ash to small consumers like Dhobies (washermen), housewives and economically weaker sections of the society who procure soda ash in meagre quantities for their daily needs ;

(c) whether Government propose to earmark a sizeable quantity of soda ash for the co-operative sector for distribution at fair price to the common consumers ;

(d) if so, what are the details in this regard ; and

(e) if the answer to part (c) above be in the negative, what remedial measures Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL) : (a) Yes, Sir.

(b) There is no control over the distribution of soda ash and hence Government has not laid down any norms and conditions in this regard.

(c) No, Sir.

(d) Does not arise.

(e) To give immediate relief to the consumers of soda ash, the Department of Chemicals and Fertilisers in consultation with the D.G.T.D. have asked the State Chemicals and Pharmaceuticals Corporation of India Limited (CFC) to make immediate arrangements for the import of 20,000 tonnes of Soda Ash, with a view to regulating the